

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

[3418]

WEDNESDAY, THE TWENTY SEVENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL NO: 1338 OF 2024

Writ Appeal under clause 15 of the Letters Patent Appeal preferred against
the Order dated 19/03/2024 in W.P.No. 7120 of 2024 on the file of the High Court.

Between:

1. Krishna, S/o. Ramlu, Aged about 54 years, R/o.14-7-165, opp. Ganesh Temple, Chudibazar, Hyderabad- 500012.
2. Dharmender, S/o. Hanumanth Rao. Aged About. 52 Years, Occ. Govt, Servant, Secretary of harijan sevak mandali, R/o.14-7-165, opp. Ganesh Temple, Chudibazar, Hyderabad- 500012

...APPELLANTS/RESPONDENT No.5 & 6

AND

1. Marwadi Hindi Vidyalaya, A Society Registered Vide No.20 Of 1952, Having Office At 14-7-170/1, Begum Bazar, Hyderabad, T.S., Rep. By Its Secretary Sri Sandeep Saboo, S/O Sri Ramvilas Saboo, Aged About 50 Years, Occ. Doctor, R/O. 3-5-144/3, Eden, Ramkote, Hyderabad, T.S.

...RESPONDENT/RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep. by the Principal Secretary, Municipal Administration Urban Department Dept, Secretariat, Hyderabad.
3. Greater Hyderabad Municipal Corporation, Rep by Its Commissioner Tank Bund, Hyderabad
4. The deputy commissioner, Greater Hyderabad Municipal Corporation Circle No. 14, Goshamahal, Abids, Hyderabad District.
5. The Asst City Planner, Greater Hyderabad Municipal Corporation Circle No.14, Goshamahal, Abids Hyderabad District.
6. Harijan Sevak Mandali, rep by its Secretary, R/o. 14-7-165, Opp. Ganesh Temple, chudi bazar, Hyderabad- 500012.

...RESPONDENTS/RESPONDENTS

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in
the affidavit filed in support of the petition, the High Court may be pleased to

Suspend the Operation of the Order dt. 19.03.2024 in W.P.No. 7120 of 2024, in the interest of justice, pending disposal of the above writ petition.

Counsel for the Appellants: SRI M.AMARDEEP CHANDRA
Counsel for the Respondent No.1: M/s. D.PADMAVATHI
Counsel for the Respondent No.2: GP FOR MPCL ADMN & URBAN DEV
Counsel for the Respondent Nos.3 TO 5: SRI K.SIDDHARATH RAO, SC FOR
GHMC

Counsel for the Respondent No.6: --

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1338 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. M.Amardeep Chandra, learned counsel for the appellants.

Ms. D.Padmavathi, learned counsel for the respondent No.1.

2. Learned counsel for the appellants seeks leave of this Court to withdraw the writ appeal with the liberty to the appellants to file a fresh writ appeal.

3. The writ appeal is, therefore, dismissed as withdrawn with the liberty to the appellants to file a fresh writ appeal against the order dated 19.03.2024 passed in W.P.No.7120 of 2024, if so advised.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/-T.KRISHNA KUMAR
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI M.AMARDEEP CHANDRA, Advocate [OPUC]
2. One CC to M/s. D.PADMAVATHI, Advocate [OPUC]
3. One CC to SRI K.SIDDHARTH RAO, SC FOR GHMC [OPUC]
4. Two CCs to GP FOR MPCL ADMN & URBAN DEV, High Court for the State of Telangana, at Hyderabad. [OUT]
5. Two CD Copies

PSK.

PSK

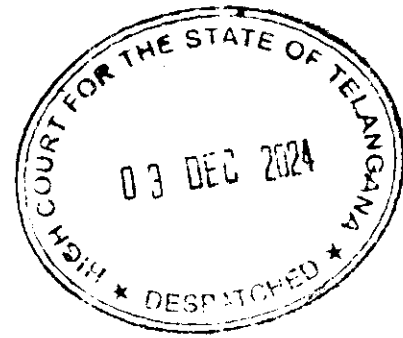
§

HIGH COURT

DATED:27/11/2024

JDGMENT

WA.No.1338 of 2024



DISMISSING THE WRIT PETITION
AS WITHDRAWN WITHOUT COSTS.

⑧ Copies

S/m
2/12/24